



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष १०, अंक २२(२)]

बुधवार, जुलै ३१, २०२४/श्रावण ९, शके १९४६

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असाधारण क्रमांक ५९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) (Amendment) Act, 2024 (Mah. No. XXX of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXX OF 2024.

*(First Published, after having received the assent of the Governor in the "Maharashtra Government Gazette", On the 31st July 2024.)*

An Act further to amend the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) Act, 2015.

Mah. XXVIII of 2015. WHEREAS, it is expedient further to amend the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) Act, 2015, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) (Amendment) Act, 2024. Short title.

Amendment of  
section 7 of  
Mah. XXVIII of  
2015.

**2.** In section 7 of the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) Act, 2015 (hereinafter referred to as “ the principal Act ”), in sub-section (3),—

Mah.  
XXVIII  
of 2015.

(i) in clause (a), after the words “ Chief Secretary ” the words “ or Additional Chief Secretary ” shall be inserted;

(ii) in clause (h), for the word “ Secretary ” the words “ Member-Secretary ” shall be substituted.

Amendment of  
section 8 of  
Mah. XXVIII of  
2015.

**3.** In section 8 of the principal Act, in sub-section (1) after the words “five years from the date of their nomination” the words “ or till they attains sixty-five years of age, whichever is earlier ” shall be inserted.

Amendment of  
section 11 of  
Mah. XXVIII of  
2015.

**4.** In section 11 of the principal Act, in sub-section (3), in clause (a), after the words “ Chief Secretary ” the words “ or Additional Chief Secretary ” shall be inserted.